IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.7316 of 2026

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1.M/s Singh Enterprises through its proprietor Mr. Abhishek Kumar Singh Having Office at Ruidhasha, Hanuman Nagar, Ward No-23, PS Kishanganj District- Kishanganj, Bihar-855108.

2.Abhishek KumarSingh, Proprietor of M/s Singh Enterpries, son of Sri Krishan Kumar Singh, r/o Ward No. 23 Ruidhasha, Hanuman Nagar, PS Kishanganj District- Kishanganj, Bihar-855108.

... ... Petitioner/s

Versus

1. The Central Warehousing Corporation, through the Regional Manager, Regional Office, Patna, Mauryalok Complex, Block-A, 2nd Floor, Dak Bungalow Road, Patna 800001.
2. The Regional Manager, Central Warehousing Corporation, Regional Office, Patna, Mauryalok Complex, Block-A, 2nd Floor, Dak Bungalow Road, Patna 800001.
3.The Deputy General Manager (Business), Central Warehousing Corporation, Regional Office, Patna, Mauryalok Complex, Block-A, 2nd Floor, Dak Bungalow Road, Patna 800001.
4.The Deputy Manager (Business Section), Central Warehousing Corporation, Regional Office, Patna Mauryalok Complex, Block-A, 2nd Floor, Dak Bungalow Road, Patna - 800001.
5.The Warehouse Manager, Central Warehouse of Central Warehouse Corporation, Kishanganj ,District Kishanganj, Bihar 855108.
6. M/s Tanweer Ahmad, having its office at Dey Market Kishanganj, P.S. Kishanganj, District Kishanganj, Bihar 355107, through its proprietor Tanweer Ahmad, Gender Male, aged about - Not Known, Son of Not Known, Resident of Dey Market, Kishanganj, P.S.Kishanganj, District Kishanganj, Bihar 855107.

... ... Respondent/s

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Appearance :

For the Petitioner/s	:	Mr. Sriram Krishna, Advocate Mr. Amarjeet, Advocate
For the Resp. nos.1 to 5	:	Mr. Saket Tiwary, Advocate
For the Resp. no.6	:	Mr. Sanjay Kumar, Advocate

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CORAM: HONOURABLE THE CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE PARTHA SARTHY

ORAL JUDGMENT
(Per: HONOURABLE THE CHIEF JUSTICE)

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Date : 23-09-2026

This petition has been filed with the following prayers:

> "*I. To issue an appropriate Writ(s), Order(s) or Direction(s) to the respondent authorities to quash the order dated 31.01.2026 contained in memo no. CWCRO PATOBUSS/23/2025-Business_PAT/E-114440 issued in connection with NIT No. CWC/ROPATNA/BUSS/H&T/CWKISHANGANJ/23/20 25-26 dated 07.10.2025 and Gem Bid Document No. GEM/2025/B/6761859 dated 07.10.2025, insofar as it relates to the termination of the Handling & Transportation Contract of M/s Singh Enterprises, Proprietor: Shri Abhishek Kumar Singh, at Central Warehouse, Kishanganj, the blacklisting of the firm M/s Singh Enterprises and debarring it from Participating Central Warehousing Corporation for a period of five (05) years with effect from the date of issuance of the order and forfeiture of the Bank Guarantee of INR 27,25,453/- (Rupees Twenty-Seven Lakhs Twenty-Five Thousand Four Hundred Fifty Three Only) submitted by the petitioners as Performance Security.*
>
> *II. For issuance of an appropriate writ in the nature of certiorari, or any other appropriate writ, order or direction, to quash the show-cause notice contained in Letter No. CWCRO-PATOBUSS/23/2025-Business_PAT /E-114440dated 20.01.2026.*
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> *III. For issuance of an appropriate writ in the nature of Mandamus, or any other appropriate writ, order or direction, restraining the respondents from proceeding further with Tender No. CWCRO-PATOBUSS/4/2026-Business_PAT/E-117601 dated 01.02.2026, Bid N.GEM/2026/B/7177203, and for issuance of an appropriate writ in the nature of certiorari for quashing the said tender.*
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> *IV. For issuance of an appropriate writ in the nature of mandamus, or any other appropriate writ, order or direction, restraining the respondents from proceeding further with the aforesaid tender process and from issuing any*

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letter of award/work order/agreement.

V. For issuance of an appropriate writ in the nature of certiorari, or any other appropriate writ, order or direction, quashing the on-spot, Letter of Award issued in favour of M/s Tanweer Ahmad, bearing Reference No. CWC RO-PATO BUSS/23/2025-Business_PAT/E 114440 dated 01.02.2026, whereby the said firm has been directed to commence handling and transportation work immediately at CentralWarehouse, Kishanganj, being illegal, mala fide and arbitrary without verifying/examining the source of the documents as done in the case of petitioner.

VI. For issuance of an appropriate writ in the nature of mandamus, directing the respondents to allow the petitioners to continue execution of the contract strictly in accordance with the terms and conditions of the agreement and in lawful performance thereof.

VII. To issue an appropriate Writ(s), Order(s) or Direction(s) to the respondent authorities to refund the the Bank Guarantee of INR 27,25,453/- (Rupees Twenty-Seven Lakhs Twenty-Five Thousand Four Hundred Fifty-Three Only) submitted by the petitioners which were encashed on 11.02.2026.

VIII. To issue an appropriate Writ(s), Order(s) or Direction(s) to the respondent authorities to make the payments for execution of work carried out for the month of December and January, amounting to INR 28,80,808/-, (Rupees Twenty-EightLakhs Eighty Thousand Eight Hundred Eight Only) and INR40,56,365/- (Rupees Forty Lakhs Fifty-Six Thousand Three Hundred Sixty-Five Only) subsequently i.e. Rs.69,37,173 in total of which bills have already been raised by the petitioner.

IX. In the alternative and without prejudice to the rights of the petitioner, issuance of an appropriate Writ(s), Order(s) or Direction(s) to the respondents to consider the representation dated 02.03.2026 and 15.04.2026 filed by the petitioner in accordance with law.

X. To issue an appropriate Writ(s), Order(s) or Direction(s) to the respondent authorities providing the petitioner with an opportunity of hearing before taking any coercive and harsh

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action against the petitioner.

XI. To pass any other appropriate Writ(s), Order(s), or Direction(s) that this Hon'ble Court may deem fit on the facts and in the circumstances of the case."

2. Suffice to state that this petition was filed on 06.05.2026. The learned counsel for the Central Warehousing Corporation has drawn our attention to Page No. 168 (Annexure-P/22) of the petition to contend that an earlier writ petition being C.W.J.C. No. 2740 of 2026 (M/s Singh Enterprises and Anr Vs. Central Warehousing Corporation and Ors), this Court has disposed of the same vide order dated 20.02.2026, by stating in paragraph 3 onwards, as under:

"*3. Considering the nature of the reliefs sought in the present writ application, the petitioners are directed to file a representation before respondent no. 2, namely the Regional Manager, Central Warehousing Corporation, Regional Office, Patna.*

4. In the event such representation is filed, respondent no. 2, namely the Regional Manager, Central Warehousing Corporation, Regional Office, Patna, shall consider and examine the same after affording due opportunity of hearing to all the stakeholders and taking into consideration all the documents produced by the petitioners pass a reasoned and speaking order in accordance with law, preferably within a period of six weeks from the date of receipt of such representation.

5. With the aforesaid observation and direction, the present writ application stands disposed of.

6. Pending application(s), if any, shall also stand disposed of."

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3. According to the learned counsel for the petitioners, the exercise as directed by this Court has not been completed. He concede to the fact that pursuant thereto, the petitioners herein have made various representations including one on 15.4.2026, which is still pending consideration.

4. At this stage the learned counsel for the respondents state that the respondents have called upon the petitioners to appear in person for personal hearing, which opportunity has not been availed by the petitioners. According to the counsel, appropriate shall be that the petition be disposed of, enabling the respondent C.W.C to pass a final order on the representation dated 15.4.2026 of the petitioners. He also states that a personal hearing shall be given to the petitioners within a period of two weeks. The time and date shall be informed to the petitioners at least three days in advance so as to enable the representative of the petitioners appear before the concerned authority. He also states that after the hearing is granted to the representative of the petitioners, an order shall be passed within three weeks thereafter.

5. On this submission of the learned counsel for the respondent C.W.C., Mr. Sri Ram Krishna, learned counsel appearing for the petitioners states that the above will satisfy the

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petitioners. He also states that if the petitioners are aggrieved by the order to be passed by the respondent C.W.C., the petitioner shall seek such remedy as is available in law.

6. Taking the submissions of both the counsels on record, we dispose of the petition.

(V. Kameswar Rao, CJ)

(Partha Sarthy, J)

saurav/ranjan-

AFR/NAFR	NAFR
CAV DATE	NA
Uploading Date	24.09.2026
Transmission Date	NA

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